

some Members, though their seats are not here, were occupying the seats. Please try to avoid such situation. We have already given the flexibility to Parties and the total number of seats allotted to a particular Party is known. If the Leaders want to allow so and so Member, they can allow him provided they follow it. Otherwise, it will be difficult to recognise the Member and also there will be difficulty in coverage. Each Party has been allotted seats in proportion to their strength in Rajya Sabha Chamber and concerned Parties and Groups have already allotted seats to their Members in different places. I am happy about that. It is necessary that Members occupy the seats allotted to them at the designated places. So, that is one appeal to all of you.

Some Members are worried about Zero Hour. We will extend it also. Then, hon. Members are aware that sittings of the House from 2nd February to 8th April, 2021, will be from 9 a.m. to 2 p.m. Rule 180(5) of the Rules of Procedure and Conduct of Business in Rajya Sabha provides for admitting Call Attention notices and states that they should be raised at 2 p.m. and no other time during the sitting of the Council. That is the rule. So, in view of the change in the time of the sittings of the House, it is not possible to take up the Calling Attention at 2 p.m. Accordingly, the Calling Attention shall be raised in the House at such a time as may be decided. Similarly, Rule 180(C)(1) provides that the time for submitting notices for Special Mentions shall be up to 5 p.m. on a day for raising the matter on the next day of sitting. Again, in view of the change in timing, it has been decided that the time for submitting notices of Special Mentions shall be up to 12 noon on a day for raising the matter on the next day of sitting. I hope the House accepts these modifications and then move on.

Regarding Zero Hour, I have one submission. In Zero Hour, keeping in view the time constraint because it is for half-an-hour now, I appeal to the Members that instead of taking three minutes, please take two minutes so that more and more Members will get an opportunity.

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: With regard to the Papers to be laid on the Table, Statements related to the Reports of the Department-related Standing Committees listed in the Business for the day in the name of other Members, the Minister of Parliamentary Affairs may accordingly make available in Rajya Sabha and ensure the presence of

either of the Ministers of State or the Minister of Parliamentary Affairs for laying such Papers, if he or she is preoccupied otherwise.

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: Hon. Members, I also wish to inform that the Business Advisory Committee in its meeting held on the 31st of January, 2021, has allotted time for Government Legislative and other Business, as follows:

BUSINESS		TIME ALLOTTED
1.	Discussion on the Motion of Thanks on the President's Address	Ten Hours
2.	General Discussion on the Union Budget for 2021-22.	Ten Hours
3.	Consideration and passing of the following Bills:-	
	(i) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021 - to replace an Ordinance.	One Hour
	(ii) The Jammu and Kashmir Reorganisation (Amendment) Bill, 2021 - to replace an Ordinance.	Two Hours
	(iii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021 - to replace an Ordinance.	Two Hours
	(iv) The Arbitration and Conciliation (Amendment) Bill, 2021 - to replace an Ordinance.	Two Hours

The Committee also recommended that the House may sit on Saturday, the 13th February, 2021 instead of Monday, the 15th February, 2021 to conclude the General Discussion on the Budget for 2021-22 and other Business, and, the sitting of the House scheduled on 15th February may be cancelled. In accordance with the general request by Members, it was accepted.

LEAVE OF ABSENCE

MR. CHAIRMAN: Hon. Members, letters have been received from the following Members for grant of Leave of Absence during the 1st part of current 253rd Session of Rajya Sabha: